

**Property Returns**

**2135. Shri Jhulan Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) whether the provision for obtaining periodical returns of movable and immovable property from Government servants under the Central Civil Services (Conduct) Rules has proved effective; and

(b) if so, in which respect?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Central Government servants Class I and Class II have to submit annual returns of immovable property owned, inherited, or held by them or by any member of their family or any other person. Similar returns have not been prescribed for movable property.

Annual returns of immovable property indicate whether the officer's possessions, show marked variations from year to year and whether he has made purchases which are not commensurate with his known sources of income. This information is useful for vigilance work.

**Oil Deposits in Kashmir**

**2136. Shri Rameshwar Tantia:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that to the South-West of Nichoma in Kashmir there is a volcanic tract called "Svyam";

(b) if so, whether any investigation has been carried out recently to find out the cause of the flames coming out of it; and

(c) whether there is any possibility of the existence of oil in that area?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) The name "Suyam" refers to a nailla which appears to have derived its name from the burnt outcrop of lignite near Nichoma. Although ancient volcanic rocks (Punjab trap) occur in the area

there is no relation between the two phenomena.

(b) Recent investigations in this area confirm the earlier geological observation that the cause of fire, reported to be emanating from fissures in this area, is due to spontaneous combustion or surface fires of dry grass and leaves started by human agency.

(c) Considering the geology of the area the existence of oil is not suspected

अनुसूचित जातियों और पिछड़े वर्गों के लिये मराम

२१२७. श्रीमती विनीमाता : क्या गृह-सूच्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रथम पंचवर्षीय योजना तथा द्वितीय पंचवर्षीय योजना में मध्य प्रदेश को पिछड़े वर्गों के लिये मराम बनाने की योजनाओं के लिये दी गई राशि का वितरण किस प्रकार हुआ है ,

(ख) प्रत्येक जिले को कितनी राशि दी गई है ; और

(ग) इस राशि से अब तक कितने अनुसूचित जातियों तथा पिछड़े वर्गों के परिवारों को निवास-स्थान दिया जा चुका है ?

गृह-सूच्य मंत्रालय में राज्य-मंत्री (श्री दातार) (क) में (ग), राज्य सरकार से सूचना प्राप्त होने की प्रतीक्षा की जा रही और उसके प्राप्त होने ही वह सभा-पटल पर रख दी जाएगी ।

**Untouchability**

**2138. Shri Siddiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether the non-official organisations which are aided by Government to eradicate untouchability in the country are submitting their progress reports regularly; and

(b) if so, whether copies of the progress reports for the years 1955-56 and 1956-57 will be laid on the Table?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Only four non-official organisations viz. (1) The Bhartiya Depressed Classes League, (2) The All India Harijan Sevak Sangh, (3) Iswar Saran Ashram, Allahabad, and (4) The Servants of Indian Depressed Classes Society are receiving direct Central grants for the removal of untouchability in the country. All these organisations are submitting their progress reports regularly

(b) Copies of the progress reports received from these organisations for the years 1955-56 and 1956-57 are laid on the Table of the Lok Sabha [Placed in Library See No. LT-473/57]

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**Ryots of Sandur**

2139 Shri Siddananajappa: Will the Minister of Home Affairs be pleased to state:

(a) whether a petition was submitted to the Minister of State in the Ministry of Home Affairs by the Ryots of Sandur, Mysore State, during his visit to that place in the early part of October, 1956; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) No action was taken as the subject matter of the petition lay entirely within the purview of the State Government

**Financial Assistance of Relief Operation in Drought Affected Areas in Orissa**

2140. Shri Mahanty: Will the Minister of Finance be pleased to state whether Government have granted any loans and other financial assistance to the State Government of Orissa, for taking up measures for relief operations and for granting taccavi loans and other assistance to the people in the drought affected areas?

The Minister of Finance (Shri T. T. Krishnamachari): No assistance has so far been given to Orissa for drought relief operations during the current year.

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**DEATH OF SHRI LINGARAJ MISHRA**

Mr. Speaker: I have to inform the House of the sad demise of Shri Lingaraj Mishra, who died on Wednesday in Orissa.

Shri Mishra was a Member of the Provisional Parliament and the First Lok Sabha. He was also a sitting Member of Rajya Sabha.

Shri Mishra was a well-known public worker and journalist. He was also Minister of Education and Health in Orissa from 1946 to 1951.

I am sure the House will join with me in conveying our condolences to the family of Shri Mishra. The House may kindly stand in silence for a minute to express its sorrow.

(Hon. Members then stood in silence for a minute)

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**PAPERS LAID ON THE TABLE**

**FIRST STATUTE OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR**

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): Sir, I beg to lay on the Table under sub-section (1) of Section 28 of the Indian Institute of Technology (Kharagpur) Act, 1956, a copy of the First Statute of the Indian Institute of Technology Kharagpur. [Placed in Library. See No. LT-466/57]

**DECLARATION OF EXEMPTION ISSUED UNDER REGISTRATION OF FOREIGNERS ACT**

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under Section 3 of the Registration of Foreigners Act, 1939, a copy of each